

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/200(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>TH</sup> MAY 2024**

IN THE MATTER OF	INDIAN BANK VS BALLY EXPORTS LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv.	] For the Financial Creditor/Applicant
Mr. Sidhartha Sharma, Adv.	]
Mr. Md. Danish Taslin, Adv.	]
Mr. Rishov Dutt, Adv.	]
Mr. Aman Katouka, Adv.	]
Mr. Aritra Basu, Adv.	] For the Corporate Debtor
Mr. Dipanjan Dey, Adv.	]
Mr. Aniket Ojha, Adv.	]

**ORDER**

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of Corporate Debtor present.
2. We have heard Ld. Counsels for both the sides, Ld. Counsel appearing for the Corporate Debtor submits that the Bank has sold its property in auction and recovered Rs. 7 crores from the sale. However, for the balance amount of Rs. 4 crores and odds, it is ready to settle with the bank for that a weeks' time is required.
3. Since, no affidavit has been filed to bring on record the sale and recovery of the substantial amount by the bank. Let the same be done within a period of one week.
4. Ld. Counsel for the Financial Creditor is directed to file a supplementary affidavit to bring on record any subsequent development that has happened in the matter

regarding afresh proposal given by the Corporate Debtor to settle the balance amount payable to the Financial Creditor within the said period of one week.

5. For reporting settlement/proposal, if any, the matter stands adjourned to **19.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**